

CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1972/2006-1973/2006-SM[BR]

Date 28/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S RADHIKA SPINNING MILLS LTD [2]SHRI. DINESH KUMAR AGGARWAL, M.D.
23RD, MILE STONE, DELHI HANSI ROAD, HANSI M/S RADHIKA SPINNING MILLS LTD-----
(HARYANA)
M/S RADHIKA SPINNING MILLS LTD

Appellant

Vs
Respondent

C.C.E. ROHTAK

I am directed to transmit herewith a certified copy of **Final order No. 500-501/2008-SM[BR]** dated 20.2.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. ROHTAK

SCO NO,6 SECTOR 1, ROHTAK.

2. Adv. / Consult

MR.BHASIN SETHI & ASSICATE

401,SATYAM CINEMA BUILDING,RANJEET NAGAR,DELHI

3. S.D.R.

4. ~~J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II

E/Appeal No.1972-1973 /2006-SM

(Arising out of order in appeal No.81-82/GRM/RTK/06 dated 28.2.06
passed by the Commissioner of Central Excise (Appeals), Gurgaon)

M/s Radhika Spinning Mills Ltd

Appellant
(Rep. by none)

Vs

CCE, Rohtak

Respondent
(Rep. by Shri S. Gautam, DR)

Coram: Hon'ble Mr P.K. Das, Member(Judicial)

Date of Hearing: 20 .2.2008

Final Order No. 500-501 /2008-SM(BR)

Per P.K. Das:

None appeared on behalf of the appellants inspite of issue of notice.

2. On perusal of the record, I find that on 28th January, 2008, when the matter was called none appeared on behalf of the appellants and the matter was adjourned to today.

3. It seems that the appellant is not interested to proceed in the matter.

Accordingly, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in the open Court).

MPS*

(P.K. Das)
Member(Judicial)